

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 610
IB-910/ND/2022

IN THE MATTER OF:
Mr. Dayanand and Ors

...PETITIONER

Vs.

Union Bank of India and Ors.

...RESPONDENT

Section
U/s 94(1) of IB Code, 2016

Order delivered on 07.02.2024
(Hearing through VC & Physical Mode)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant
For the RP

:

:Adv. Abhinav Tyagi and Mr.
Hemant Sethi, RP

For the Respondent

:Mr. Harshit Khare and Mr. Prafful
Saini, Advs. In IA/476/2024, Mr.
Vishnu Jaysaval Adv for Mr.
Samarendra Kumar Adv.

ORDER

IA/476/2024

This is a report filed by the RP under Section 99 of IBC, 2016. Issue notice to the Personal Guarantors and other Creditors for filing their reply. List the matter on **06.03.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)